

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1015 of 2020**

**In the matter of:**

**Oriental Coal Corporation**

**....Appellant**

**Vs.**

**Decore Exxoils Pvt. Ltd.**

**....Respondent**

**Present:**

**Appellant: Mr. Bharat Gupta, Ms. Gunjan Arora, Advocates.**

**Respondent: Mr. Shivek Trehan, Mr. Pranay Mohan Govil,  
Advocates**

**ORDER**

**(Through Virtual Mode)**

**15.01.2021:** Mr. Shivek Trehan, Advocate who appears on behalf of Respondent seeks and is granted two weeks' time to file reply-affidavit along with his Vakalatnama. Rejoinder, if any, may be filed by the Appellant within two weeks thereof. Short written submissions not exceeding three pages together with compilation of relevant judgments may also be filed by the parties along with pleadings.

Post the appeal 'for admission (after notice)' on 16<sup>th</sup> February, 2021.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**[Shreesha Merla]  
Member (Technical)**

*AR/g*